FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S BRAJESH CONSTRUCTION PVT LTD.

S. No	PARTICULARS	DETAILS
1.	Name of corporate debtor	**BRAJESH CONSTRUCTION PVT LTD**
2.	Date of incorporation of corporate debtor	19/05/1988
3.	Authority under which corporate debtor is incorporated/registered	Registrar of Companies-Mumbai
4.	Corporate identity number / limited liability identity number of corporate debtor	U45201MH1988PTC29521
5.	Address of the registered office and principal office (if any) of corporate debtor	2348/Bldg. No.-49, Shree Sai Krupa Chs Ltd., Gandhi Nagar, Near Apna Bazar, Bandra (East), Mumbai Mumbai City MH 400051 IN
6.	Date of closure of insolvency resolution process	07.08.2019
7.	Liquidation commencement date of corporate debtor	Liquidation Order pronounced on: 10/05/2023 Order Received & communicated on: 25/05/2023
8.	Name and registration number of the Insolvency Professional acting as liquidator	Name-IP Megha Agrawal (Partner in Synergy Insolvency Professionals LLP) Registration Number-IBBI/IPA-001/IP-P01456/2018-2019/12272
9.	Address and e-mail of the liquidator, as registered with the Board	Address - 001, Shivranjini Apartments, In Circle of Congress Nagar Garden, Congress Nagar, Nagpur-400012. E-mail:ip.meghaagrawal@gmail.com
10.	Address and e-mail to be used for correspondence with the Liquidator	Plot no.72, Anjaneya Niwas, Opp. Dew Trinity Hospital, Hindustan Colony, Near Sai Mandir, Wardha Road, Nagpur 440015 E-mail: liquidation.bcpl@gmail.com
11.	Last date for submission of claims	24/06/2023

Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of liquidation of the Brajesh Construction Pvt Ltd on 10/05/2023.
The stakeholders of Brajesh Construction Pvt Ltd are hereby called upon to submit their claims with proof on or before 24th June 2023, to the liquidator at the address mentioned against item No.10.
The financial creditors shall submit their claims with proof by electronic means only.
All other creditorsmay submit the claims with the proof in person, by post, or by electronic means.
Submission of false or misleading proof of claims shall attract penalties.

SD/- IP Megha Agrawal
Liquidator
For Brajesh Construction Pvt Ltd
AFA valid up to -09.10.2023

Date:27/05/2023
Place: Nagpur

संस्थापक-नाट्याचार्य कृष्णाजी प्रभाकर खाडिलकर

संपादकीय

नवाकाळ

॥ न मे भक्त प्रणश्यति ॥

सामान्यांच्या सेवा सुविधांची परवड

सरकारी पातळीवर सातत्याने अनेक प्रकारच्या विकासकामांच्या घोषणा होत असतात. त्यातही नवे रस्ते, नव्या प्रशासकीय इमारती, त्यांच्या कार्यक्रमांचा धडाका पाहायला मिळतो. परंतु ज्या गोष्टींशी सामान्य जनतेचा रोज संबंध येतो अशा सेवा किंवा सोयीसुविधांकडे अपेक्षेप्रमाणे लक्ष दिले जात नाही. त्या तीन गोष्टी विशेषत्वाने समोर येतात. एक म्हणजे गावपातळीवर शिक्षण, आरोग्य, पाण्याची दुरावस्था आणि महाराष्ट्रातील जनता ज्या एसटीने प्रवास करते, त्या व्यवस्थेची होत असलेली हेळसांड! नुकतेच दहावी बारावीचे निकाल जाहीर झाले. परंतु नव्या शैक्षणिक धोरणानुसार आगामी शैक्षणिक वर्ष कसे असेल याबद्दल लोकांच्या मनात संभ्रम पाहायला मिळतो. यावर्षी झालेल्या दहावी बारावीच्या परीक्षा पुढच्या वर्षी याच पद्धतीने होणार का की त्याचे स्वरूप बदललेले असेल याबद्दल शासनाकडून अधिकृतपणे काही सांगितलेले नाही. परीक्षा मंडळांच्यावतीने दहावी बारावीच्या नेहमीप्रमाणे परीक्षा होतील. असा खुलासा केला गेला. मात्र त्याबरोबरच त्या सत्र स्वरूपामध्ये होतील अशी पुस्ती त्याला जोडली गेली. आणि याबाबतचा अधिकृत निर्णय राज्य सरकारने घ्यायचा आहे, अशीदेखील जबाबदारी झटकण्याचा प्रयत्न झाला. पाचवी, आठवीच्या परीक्षाही कशा होतील याबाबतही पुरेसा खुलासा झालेला नाही. मात्र शासनाने एक राज्य एक गणवेश, अशी एक लोकप्रिय घोषणा करून आपला उत्साह दाखवलेला आहे. एक राज्य एक गणवेश म्हणजे सर्व शाळांमध्ये आकाशी रंगाचा शर्ट किंवा कुर्ती, आणि निळ्या रंगाची पँट आणि सलवार असे या नव्या गणवेशाचे स्वरूप राहणार आहे. रंगांची निवडही चांगली आहे. शाळांमध्ये गणवेशाबाबत समानता ठेवण्याचा उद्देश एक सकारात्मक वातावरण निर्माण करण्याकरिता जरी असला तरी गणवेशाबरोबर समान अभ्यासक्रम तितकाच गरजेचा ठरतो. म्हणजे गणवेश बनवत असताना एकूण शैक्षणिक क्षेत्रातल्या गुणवत्तेचा परिवेश कसा असेल हे पाहिले जाणेसुद्धा महत्त्वाचे ठरते. शिक्षणासारख्या महत्त्वाच्या क्षेत्राबाबत असलेली ही संदिग्धता लवकरात लवकर दूर झाली पाहिजे.

आरोग्य क्षेत्राची परवड

एकीकडे या महत्त्वाच्या क्षेत्राबाबत उदासिनता दिसत असताना ग्रामीण आणि महाराष्ट्राच्या बऱ्याच मोठ्या भागात असलेली पाण्याची आणि आरोग्याची सुविधा सरकारने गांभिर्याने घेतलेली नाही. शासन आपल्या दारी या योजनेतून काही सोयीसुविधा भलेही लोकांच्या घरापर्यंत पोहचतील. परंतु पुरेसे आणि शुद्ध बादलीभर पाणी वेळच्यावेळी लोकांना मिळणं. हेदेखील अत्यंत महत्त्वाचं आहे. आज राज्याच्या साठ टक्के भागात लोकांना पुरेसं आणि शुद्ध पाणी मिळत नाही. आदिवासी पाड्यांवर पिण्याच्या पाण्यासाठी करावी लागणारी कसरत याही उन्हाळ्यामध्ये त्या भागातील लोकांना करावी लागते आहे. म्हणजे पाण्यासाठी पायपीट हे तर त्यांच्या नशिबी आहेच. परंतु ते मिळण्याची हमी सरकार देऊ शकत नाही. हे त्यातलं सर्वात मोठे दुर्दैव ठरते. अगदी तालुका पातळीवरच्या शहरांमध्येसुद्धा आठवड्यातून दोनच वेळा पिण्याचे पाणी उपलब्ध होते. हा प्रकार गेल्या पंधरा वीस वर्षापासून तसाच कायम आहे. अनेक ठिकाणी टँकरने पाणीपुरवठा करण्याचीही वेळ येते. म्हणजे जलसंधारणामध्ये केंद्र सरकारकडून महाराष्ट्राचा गौरव केला गेला. पण प्रत्यक्ष सामान्य माणसाची तहान भागवण्यात बऱ्याच मोठ्या त्रुटी आहेत हे नाकारून चालणार नाही. जी परिस्थिती पाण्याची तीच आरोग्य व्यवस्थेचीसुद्धा म्हणता येईल. सरकारने आपला दवाखाना नावाचा प्रकार सुरू केला. पण ग्रामीण भागातल्या दवाखान्यांमध्ये अजूनही आपलेपणाची भावना पाहायला मिळत नाही. म्हणजे सोयीसुविधांचा अभाव एवढेच नव्हे तर तज्ज्ञ डॉक्टरची अनुपलब्धता, जीवरक्षक औषधांचा तुटवडा अशा कितीतरी समस्या या सार्वजनिक आरोग्याच्याबाबतीत पाहायला मिळतात. शिक्षण, पाणी, आरोग्य या सामान्य माणसाच्या रोजच्या जीवनातल्या आवश्यक गोष्टी असतात. त्याकडेच होत असलेले दुर्लक्ष किंवा त्याबाबतची उदासिनता सरकारी यंत्रणांमधल्या संवेदनहिनतेचे उदाहरण ठरते. म्हणूनच वेगवेगळ्या नव्या कामांच्या जरी घोषणा होत असल्या तरी त्या जुन्या आणि आवश्यक सेवासुविधांची होत असलेली हेळसांड थांबू शकलेली नाही ही वस्तुस्थिती आहे.

एसटीचा प्रवास आणि वनवास

राज्याच्या जवळपास ११ कोटी जनतेचा विचार करीत असताना या मूलभूत सोयीसुविधा हा तर एकाअर्थी त्यांचा हक्कच ठरतो. परंतु त्याची अंमलबजावणी होऊ शकत नाही. जी गोष्ट साधारण स्वरूपाची वाटू शकते परंतु गावखेड्यातल्या माणसाला मोठ्या शहरात किंवा तालुक्याच्या ठिकाणी वेगवेगळ्या कामांसाठी यावे लागते. बाजारहाट करण्यापासून ते शेतातल्या काही वस्तूंची नेआण करण्याकरिता हा प्रवास करावा लागतो. यासाठी प्रवासाचे परवडणारे साधन म्हणजे राज्याची लाल परी किंवा एसटी आहे. अगदी गावागावात एसटीचे जाळे पोहचलेले आहे, परंतु पुरेशा प्रमाणात एसटी बससेवा उपलब्ध नसल्याने लोकांच्या या दैनंदिन गरजेचा गैरफायदा घेतला जातो. खाजगी बस चालक किंवा गावाकडे असलेल्या काली पिली म्हणजेच छोट्या वाहनांमधून त्यांना आपली ही गरज भागवून घ्यावी लागते. महिलांसाठी प्रवासी भाड्यात पन्नास टक्के सवलत दिली गेली आहे. मोठ्या संख्येने महिला प्रवासासाठी बाहेर पडतात. परंतु पुरेशा प्रमाणात सेवा उपलब्ध नसल्याने लोकांची कुचंबणा होते. सर्वात महत्त्वाचे म्हणजे बसगाड्यांची आणि बसस्थानकांची असलेली भयंकर स्वरूपाची दुरावस्था लोकांची कसोटी पाहणारी ठरते. अस्वच्छता, बसण्यासाठी पुरेशी जागा नसणे, खाजगी विक्रेत्यांचा बसस्थानकात चालणारा धुमाकुळ मग अगदी छोट्या खेड्यांसाठी योग्य तो बसथांबाही उपलब्ध झालेला नसतो. अशा एक ना अनेक समस्यांशी लोकांना तोंड द्यावे लागते. विशेषतः आदिवासी आणि ग्रामीण भागामध्ये मिळाला तर एसटीचा प्रवास अन्यथा वनवास अशी परिस्थिती पाहायला मिळते. ज्या लाल परी किंवा एसटी बसला लोकांची खरोखरच पसंती आहे किंवा शहरी भागातसुद्धा लोकांचा प्रचंड प्रतिसाद आहे त्या एका चांगल्या परिवहन सेवेचाही खेळखंडोबा पाहायला मिळतो.

सुविचार

विलास कोळेकर
खंडाळा, रत्नागिरी.
मोबा.९४२२४२०६११

ज्यांना उंच उडान घ्यायची असते त्यांना स्वतःचे पंख मजबूत करावे लागतात. कारण या जगात पंखाना बळ देणारे कमी आणि पंख छाटणारे भरपूर आहेत.

पंचांग

शनिवार, २७ मे २०२३
शक १९४५ शोभननामसंवत्सर
ज्येष्ठ शुक्ल सप्तमी नक्षत्र : मघा

-: जन्मराशी :-
००-०१ ते २४-०० सिंह

रवी उदय- ०६-०२
रवी अस्त- १९-०९

पंडित नेहरू स्मृतिदिन

मुद्रक, प्रकाशक **सौ. जयश्री रमाकांत खाडिलकर-पांडे** यांनी हे दैनिक नवाकाळ ऑफिस आणि नवाकाळ प्रेस करिता दांगट मीडिया प्रा.लि., पत्ता: प्लॉट नं. २२, दिघा एमआयडीसी, टीटीसी इंडस्ट्रीयल एरिया, विष्णू नगर, दिघा, नवी मुंबई -४००७०८ येथे छापून घेतले व नवाकाळ बिल्डिंग, १३ नवाकाळ पथ, खाडीलकर रोड, गिरगांव, मुंबई -४००००४ येथे प्रसिद्ध केले.
संपादक : **रोहित रमाकांत पांडे**

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REGD. No. MH/MR/SOUTH-143/2012-14
स्थापना ७ मार्च १९२३/ फाल्गुन वद्य ५ शके १८४४

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Editor - Rohit Ramakant Pande

धूमिल मटकरने घेतले पाच बळी

मुंबई - धूमिल मटकरच्या भेदक गोलंदाजीच्या जोरावर मुंडे स्पोर्ट्सने जे. व्ही. स्पोर्ट्सचा ६ विकेट्सनी पराभव केला. धूमिलने ४ षटकात १६ धावांच्या मोबदल्यात ५ फलंदाज बाद केले.

शुभमन गीलचे धडाकेबाज शतक मुंबईचा पराभव! गुजरात फायनलमध्ये

तमाम क्रिकेटप्रेमींचे लक्ष लागून राहिलेल्या गुजरात विरुद्ध मुंबई यांच्यातील आयपीएलच्या दुसऱ्या क्वालीफायर सामन्यात गुजरातने मुंबईचा ६२ धावांनी पराभव करून अंतिम फेरीत धडक मारली आहे. गुजरातचा शतकवीर शुभमन गील हाच या विजयाचा शिल्पकार ठरला. त्याला सामनावीराच्या पुरस्काराने गौरविण्यात आले.

■ अहमदाबाद

आज दुसऱ्या क्वालीफायर सामन्यात मुंबईने नाणेफेक जिंकून गुजरातला प्रथम फलंदाजी दिली. गुजरातच्या वृद्धिमान सहा व शुभमन गिल या सलामीच्या जोडीने ६.२ षटकांत ५४ धावा केल्या. त्यानंतर पियुष चावलाच्या गोलंदाजीवर साहा १८ धावांवर यष्टिचित झाला. त्यानंतर मात्र शुभमन गिल याने खेळाची सर्व सूत्रे आपल्या हाती घेतली आणि मुंबईच्या गोलंदाजीवर तुटून पडला. त्याने साई सुदर्शनच्या साथीने १३८ धावांची भागीदारी केली. १७ षटकांपर्यंत या दोघांनी फलंदाजी करीत मुंबईच्या गोलंदाजीची अक्षरशः पिसे काढली. शुभमन गिलने यंदाच्या आयपीएल मधले आपले तिसरे शतक झळकावले. त्याने ६० चेंडूत ७ चौकार आणि १० षटकारांची आतिषबाजी करीत धावांचा पाऊस पाडला आणि १२९ धाव केल्या. अखेर मधवालच्या गोलंदाजीवर डेव्हीडकडे झेल देऊन तो बाद झाला. त्यानंतर कर्णधार हार्दिक पंड्या मैदानात उतरला. पण गिल बाद झाल्यावर धावांचा वेग मंदावला. त्यामुळे सुदर्शनला ४३ धावांवर माघारी बोलावून शेवटच्या षटकात रशीद खानला फलंदाजीसाठी आणले. पण त्याला केवळ एक चौकार मारता आला. तर पंड्याने शेवटच्या चेंडूवर षटकार ठोकून संघाची धावसंख्या २३३ पर्यंत नेली आणि मुंबईसमोर विजयासाठी २३४ धावांचे लक्ष ठेवले. २३४ धावांचे आव्हान निश्चितच अवघड होते. त्यातच मोहम्मद शमीने आपल्या पहिल्याच षटकात सलामीला आलेल्या निहाल वढेराला बाद करून मुंबईला पहिला धक्का दिला. पाठोपाठ शमीने मुंबईचा कर्णधार रोहित शर्माला ८ धावांवर बाद करून मुंबईच्या आव्हानातली हवाच काढून घेतली. रोहित शर्माने अत्यंत बेजबाबदार फटका मारून जोशवा लिटलच्या हाती झेल दिला. दोन फलंदाज झटपट बाद झाल्याने मुंबईच्या फलंदाजनवर दडपण आले. तरीही मधल्या फळीतील तिलक वर्मा आणि सूर्यकुमार यादवने डाव सावरण्याचा प्रयत्न केला. पण फटकेबाजी करीत १४ चेंडूंत ४३ धावा करणाऱ्या तिलक वर्माचा रशीद खानने त्रिफळा उडवून ही जोडी फोडली. तिलक वर्मा बाद झाल्यावर कॅमरुन ग्रीन आणि सूर्यकुमारची चंगली जोडी जमली होती. दोघांनी धावसंख्या वाढवण्याचा प्रयत्न केला. त्यांनी ५२ धावांची भागीदारी केली. पण जोशीवा लिट्टलने ग्रीनचा ३० धावांवर त्रिफळा उडवून मुंबईला आणखी एक धक्का दिला. मुंबईची धावगती गुजरातपेक्षा चांगली होती. पण विकेट पडत गेल्याने मुंबईची हालत खराब झाली. सूर्यकुमारच्या साथीला विष्णू विनोद आला. मात्र ही जोडी जमणार असे वाटत असतानाच मोहित शर्माने सूर्यकुमारचा ६१ धावांवर त्रिफळा उडवला आणि मुंबईचा मुंबईचे काउन्ट डॉन सुरू झाले. त्यानंतर विनोद ५, डेव्हीड २, जॉर्डन २, चावला ०, कार्तीकेय नाबाद ० अशा प्रकारे मुंबईच्या तळाच्या फलंदाजांनी नांगी टाकली व मुंबईचा डाव १७१ धावांत आटोपला आणि गुजरातने हा सामना ६२ धावांनी जिंकून अंतिम फेरीत धडक दिली.

मलेशिया मास्टर्स ओपन स्पर्धेत पी. व्ही. सिंधूची उपांत्य फेरीत धडक

■ कोलालंपूर

भारताची स्टार महिला बॅडमिंटन खेळाडू पी. व्ही. सिंधू हिने मलेशिया मास्टर्स ओपन स्पर्धेच्या उपांत्य फेरीत प्रवेश केला आहे मात्र किदांबी श्रीकांत याचा उपांत्यपूर्व फेरीत पराभव झाल्याने तो या स्पर्धेच्या बाहेर फेकला गेला आहे.

महिला एकेरीच्या उपांत्यपूर्व फेरीत सिंधूने चीनची यी ही वांग हिचा २१-१८, १३-२१, २२-२० असा पराभव करून उपांत्य फेरी गाठली. आता उपांत्य फेरीत तिची इंडोनेशियाच्या ग्रोगॉरिया मरिस्का टुजुंग हिच्याशी लढत होणार आहे. त्यामुळे आणखी एका सुवर्णपदकापासून सिंधू केवळ २ पावले दूर आहे. दरम्यान पुरुष

एकेरीच्या उपांत्यपूर्व सामन्यात इंडोनेशियाच्या ख्रिश्चियन अडिनॅटा याने भारताच्या किदांबी श्रीकांत याचा २१-१६, १६-२१, ११-२१ अशा गुणांनी पराभव केला. तब्बल ५७ मिनिटे चाललेल्या या सामन्यात श्रीकांत पूर्णपणे अपयशी ठरला

एक नजर

भाजपा पीलवा मंडल कार्यसमिति की बैठक संपन्न

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परबतसर। बैठक को संबोधित करते हुए पूर्व विधायक मानसिंह किनसरिया ने प्रधानमंत्री नरेंद्र मोदी के 9 वर्ष पूर्ण होने पर उनके द्वारा शुरू की गई विभिन्न योजनाओं पर विस्तृत चर्चा की। साथ ही योजनाओं को लोगों तक पहुंचाने का संकल्प लिया। आगामी 31 मई को यशस्वी प्रधानमंत्री नरेंद्र मोदी कायड़ विश्राम स्थली अजमेर आगमन पर कार्यकर्ताओं को जनसभा में पहुंचने के लिए आह्वान किया। इस दौरान विधानसभा संयोजक मूलचंद शर्मा, विधानसभा जन संपर्क अभियान के संयोजक नवनील गौड़, पीलवा मंडल अध्यक्ष शिव प्रसाद शर्मा (पं. स. सदस्य परबतसर), ओबीसी मोर्चा मंडल अध्यक्ष मदन गुर्जर, सरपंच नेतियस नाथूराम वैष्णव, सरपंच भड़सिया जितेंद्र सिंह बरुण, मेवाराम गुर्जर, महेश शर्मा, गोविंद सिंह पीलवा, प्रकाश माली कालेटेड़ा, हरिप्रसाद बाजवास, करणवीर सिंह पीह, विक्रम सिंह पुवालिया, हरि सिंह सीडीयास, शेर सिंह जालमपुरा, प्रदीप सिंह पीलवा, गजेंद्र सिंह, देवेंद्र सिंह, रतन सिंह, छोटू सिंह रावत, नंदकिशोर आसोपा पीह सहित सैकड़ों भाजपा कार्यकर्ता एवं जनप्रतिनिधि उपस्थित रहे।

डेगाना डाकघर में विदाई समारोह का आयोजन

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डेगाना। उप डाकघर डेगाना में रामलाल मुंड के सेवानिवृति के उपलक्ष्य में सम्मान समारोह का आयोजन रखा गया। रामलाल मुंड डेगाना ईडवा गांव के निवासी है। तथा वर्तमान में नागौर मण्डल के अधीक्षक का कार्य संभाल रहे थे। इस अवसर पर मूंड ने डाकघर के प्रत्येक कर्मचारी को ईमानदारी व कर्तव्यनिष्ठा से कार्य करने की बात कही तथा साथ ही वर्तमान में डाक विभाग द्वारा जारी नवीनतम योजना महिला सम्मान बचत पत्र का लाभ प्रत्येक महिला को जिले के बारे में बताया। इस मौके पर डेगाना उपखंड निरीक्षक बाबूला मीणा ने बताया कि मूड का सेवाकाल बहुत ही प्रेरणा दायक रहा। समारोह में उपस्थित। शिक्षक संघ डेगाना ब्लॉक अध्यक्ष लालाराम कुलरिया, डेगाना कैलाश बिश्नोई, डाक सहायक कानाराम भाटी, रामरतन मण्डा, चेतनप्रकारा, कैलाश ढाका ने भी मूंड का साफा व माला पहनाकर स्वागत किया।

सरकारी विद्यालय ने कला 12वीं बोर्ड परीक्षा परिणाम में परचम लहराया

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दांतारामगढ़। रा.उ.मा.वि. दांता का राजकीय विद्यालय कला 12वीं बोर्ड परीक्षा का शानदार परिणाम देकर विद्यालय, गुरुजनों और परिजनों का नाम रोशन किया। कुल 114 परीक्षा में बैठे जिनमें 44 छात्र प्रथम श्रेणी से उत्तीर्ण हुए। प्रधानाचार्य सुरेश कुमार वर्मा ने बताया कि विज्ञान और वाणिज्य के बाद कला का शानदार परीक्षा परिणाम हासिल कर विद्यालय का नाम रोशन किया। प्रथम प्रकाश 91.80%, द्वितीय अमन शर्मा 82.20%व तृतीय प्रियंका 81%के साथ 97%परीक्षा परिणाम रहा।

राहत शिविरों की व्यवस्थाओं का जायजा लेने पहुंचे डॉ. सामर

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बूंदी। प्रशासन गांव के संग अभियान के तहत चल रहे महंगाई राहत शिविरों के तहत हिण्डोली एवं सहसपुरिया में स्वास्थ्य विभाग के तहत आमजन को लाभान्वित किये जाने के लिए दी जा रही स्वास्थ्य सेवाओ का निरीक्षण करने शुक्रवार को सीएमएचओ डॉ ओ पी सामर शिविर स्थल पहुँचकर जायजा लिया। निरीक्षण के दौरान उन्होंने शिविर में स्वास्थ्य विभाग की व्यवस्थाओं का जायजा लेते हुए बीसीएमओ, चिकित्सा अधिकारियों को निर्देश देते हुए कहा कि इन शिविरों में आमजन को पूरी राहत देने का प्रयास करें। सभी को एनसीडी स्क्रीनिंग करे। उन्हें चिरंजीवी योजना के तहत नवीन पंजीयन से जोड़े और 25 लाख की निःशुल्क सुविधा की जानकारी अवश्य दे। डॉ सामर ने शिविरो में आये लाभार्थियों से बात कर उन्हें चिरंजीवी योजना में मिल रहे लाभ एवं योजना में पंजीकृत अस्पतालों की जानकारी दी। साथ ही योजना में शिविर के जरिये पंजीयन कराने के लिए प्रेरित भी किया।

महंगाई राहत कैंप जाखमूंड में गारंटी कार्ड पाकर ग्रामीण हुए लाभान्वित

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बूंदी। जिले के तालेड़ा पंचायत समिति की ग्राम पंचायत जाखमूंड में राजस्थान सरकार द्वारा आयोजित महंगाई राहत कैंप एवं प्रशासन गांव के संग अभियान शिविर में राज्य मेला प्राधिकरण के सदस्य भरत शर्मा ने शिविर स्थल पर पहुंचकर निरीक्षण किया एवं वहां की व्यवस्थाओं का जायजा लिया। तत्पश्चात वहां सरकार की योजनाओं के लाभार्थियो को गारंटी कार्ड वितरण किए। महंगाई से राहत पाने के लिए राज्य सरकार द्वारा चलाई गई राहत योजनाओं के गारंटी कार्ड पाकर जरूरतमंद मिलने पर लोगो ने प्रसन्नता व्यक्त की। साथ ही गारंटी कार्ड पाकर मुख्यमंत्री अशोक गहलोत का आभार व्यक्त किया। युवा कांग्रेस के पूर्व जिला महासचिव एडवोकेट पंकज रॉयल बूंदी ने बताया कि इस दौरान भरत शर्मा के साथ कांग्रेस नेता चंद्रप्रकाश मीना, शिव सिंह, अंकुश, गणेश दाधीच, राजू गुर्जर आदि साथ रहे।

आंधी-तूफान से विद्युत पोल धराशायी, टीन-टप्पर उड़े

लाखों रुपए का नुकसान

सीमा संदेश संवाददाता

कुचामन सिटी। क्षेत्र में गुरुवार रात को भयंकर आंधी तूफान और बारिश का कहर देखने को मिला। आंधी तूफान बारिश से मकानो, दुकानों के टीनशेड उड़ गए और सड़क किनारे पेड़ टूट कर गिर गए जिससे यातायात प्रभावित हुआ। बिजली के पोल जड़ से उखड़ जाने से कई इलाकों में बिजली गुल हो गई। तूफान और बारिश से भारी तबाही सामने आई है। जगह-जगह पेड़ टूट गए और बिजली के खंभे टूट गए। एक और जहां बारिश से लोगों को गर्मी से राहत मिली वहीं दूसरी तरफ तेज तूफान आंधी की वजह से लोगों को भारी परेशानियों का सामना करना पड़ा। इलाके में आंधी के कारण शहर में भी काफी नुकसान हुआ। बिजली के पोल गिर गए मकानों के छज्जे ठेले खोमचे भी उलट-पुलट हो गए। कई लोग घायल भी हुए। कई दुकानों के सामने लगे टिन शेड व बोर्ड उखड़ कर जमीन पर गिर गए।

सामाजिक कार्यकर्ता परसाराम बुगालिया ने बताया कि गुरुवार की देर शाम को करीब 9 बजे अचानक बारिश के साथ तेज तूफानी आंधी आई जिससे शहर सहित गांव में तबाही मचा दी। आंधी में कई घरों के छान-छप्पर टूट गये। मात्र कुछ देर की इस आंधी तूफान से इलाके में हड़कंप मच गया। घरों में खुले में रखा सामान अस्त-व्यस्त हो गया। वहीं कई लोगों के टिन-टपर उड़कर खेतों में जा गिरे। आंधी तूफान से लोगों को लाखों रुपए का नुकसान हुआ है। पेड़ उखड़ कर सड़कों पर गिर गये जिससे राहगीरों को भारी परेशानियों का सामना करना पड़ा। वहीं शहर सहित ग्रामीण इलाके में बिजली की आपूर्ति पूरी तरह प्रभावित हुई इससे लोगों का कामकाज भी प्रभावित हुआ है। कई पेड़ वाहनों पर गिरे वाहन बुरी तरह क्षतिग्रस्त हो गए।

तूफान से कई जगह नुकसान

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जिलिया। कस्बे सहित आस-पास के क्षेत्र में चक्रवाती तूफान से लोगों के आशियाना तक तूफान से नष्ट हुए। गुरुवार शाम 8:45 पर आए तूफान ने तबाही मचाई दी। लगातार रात भर चले तूफान से कई जगह नुकसान हुए।

तूफान के साथ-साथ बारिश की बौछारे इतनी भयंकर तेज थी कि लोगों के बंद मकानों में पानी घुस गया। कस्बे की निचली बस्तियों में पानी भर गया।

नदी-नालों में बरसों बाद पानी की आवक देखने को मिली। जानकारी के अनुसार बाढ़पुरा में बने बांध में पानी की बम्पर आवक आने से बांध के ऊपर से पानी की निकासी बारिश रुकने के बाद भी चलती रही।

जानकारी के अनुसार आस-पास के ग्रामीण क्षेत्र सैकड़ों विद्युत पोल व ट्रांसफार्मर तूफान की चपेट आकर जमीन पर गिरे। लाईमेन रामचंद्र कुमावत ने बताया कि बिजली व्यवस्था सुचारू करने के प्रयास किए जा रहे है लेकिन नुकसान काफी हुआ है तो इन सभी लाइनों को सुचारू करने में दो से तीन दिन का समय लग सकता है। जिसके कारण पिछले 36 घंटे से अधिक बिजली गुल है जिस ठीक होने में दो दिन का समय और लग सकता है। जानकारी के अनुसार कई लोगों के घर में लगे टीन शैड व कच्चे छप्पर भी तेज हवा की चपेट आकर नीचे गिरे। चिकित्सा अधिकारी डॉ.जी.आर मुण्ड ने बताया प्राकृतिक आपदा से कई पशुओं की भी मौत हो गई है।

कस्बे की मुसानी नाडी में बना नव निर्मित कचरा पात्र का छप्पर अधड की चपेट आकर तितर-बितर हो गया। वहीं भंवरलाल घोटीया की कॉफी-किताब की फैक्ट्री के ऊपर लगे टीन हवा में उड़ गए। बाबुलाल मेघवाल के घर में तीन कच्चे छप्पर तेज हवा के झोंके से उड़ गए जिससे परिवार को तिरपाल के सहारे रात बितानी पड़ी।

वहीं राणासर राजकीय उच्च माध्यमिक विद्यालय का मेन बरामदे की 50 से ज्यादा छत की पट्टियां प्राकृतिक आपदाकी चपेट में आने से टूटकर नीचे जमीन पर गिरी। वहीं राणासर श्रीराम गौशाला में टीन शैड का छप्पर हवा में उड़कर नीचे गिर गया। गनीमत रही कि किसी प्रकार की जनहानि नहीं हुई।

दांतारामगढ़ में बारिश ने मचाई तबाही

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दांतारामगढ़। सीकर जिले में देर रात को आए भयानक आंधी तूफान व बारिश ने जबरदस्त तबाही मचा दी। जिसका असर दांतारामगढ़ सहित आसपास के इलाको में ज्यादा रहा। जहां जगह-जगह पेड़, खम्भे, तार, टिनशैड व होर्डिंग्स, तथा किसानों के खेतो में लगे सोर ऊर्जा के पैनल आदि गिर गये। जगह जगह पेड़ पौधे बिजली के पोल गिरने से रास्ते अवरोध हो गए। दोपहर तक रास्ते से निकलना मुश्किल हो गया। फसलों को भी भारी नुकसान हुआ।

तूफान इतना तेज था कि वही बिजली के खंभे, पेड़- पौधे, दुकानों के बोर्ड व होर्डिंग्स और बाजार में छाया के लिए लगाए तंबू टूटकर हर ओर बिखर गए। तूफान के साथ आई बरसात से कई निचले इलाके में पानी भर गया। वहीं दांता रामगढ़ बिजली विभाग के सहायक अभियंता बी एल मीना ने बताया कि तूफान के कारण दांतारामगढ़ में सभी फीडर फाल्ट हो गये थे। जिससे लगभग 141 पोल डैमेज हुए है जो 26 मई को सुबह 6 बजे से विद्युत विभाग की पूरी टीम ने अच्छा कार्य करते हुए श्याम 6 तक सहायक अभियंता कार्यालय के अधीनस्थ आने वाले सभी गांवों की 85 प्रतिशत सप्लाई चालू कर दी गयी है।

सभी फीडर जहां लाइन टूटी हुई है उनको अलग कर के सप्लाई चालू की गई और टूटी हुई लाइन का कार्य चालू है उनको भी जल्दी चालू करने की कार्यवाही की जा रही है।

तेज अंधड़ से गरीब का उजड़ा आशियाना

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डेगाना। निकटवर्ती ग्राम लुनियास में आए तेज अंधड़ से गरीब का आशियाना गिरकर उजड़ गया। गांव की खुडियों की ढाणी में रहने वाले पीड़ित देवीलाल मेघवाल का पक्का मकान था जो गुरुवार रात अचानक आए तेज अंधड़ के बाद ढह गया। गनीमत रही कि परिवार वाले हादसे से पहले ही घर से बाहर निकल गए। हादसे में पीड़ित परिवार को करीब 5 लाख रुपये का नुकसान हुआ है। सूचना मिलने पर कांग्रेस नेता भीयाराम पेड़ीवाल, सरपंच कैलाश मेघवाल, पटवारी सुनीता सारण मौके पर पहुंचे तथा पीड़ित के घर पर हादसे की जानकारी ली। ग्रामीणों ने पीड़ित परिवार को मुआवजा दिलाने की मांग की है।

आकाशीय बिजली गिरने से एक करोड़ का ट्रांस्फार्मर हुआ बेकार

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डेगाना। गुरुवार की रात को आये जबरदस्त अंधड़ के साथ बारिश ने जिले में तबाही मचाई। जिसमें सबसे ज्यादा बिजली विभाग को भारी नुकसान उठाना पड़ा। जानकारी के अनुसार डेगाना में रात्रि साढ़े आठ बजे के करीब तेज अंधड़ के साथ बरसात का दौर शुरू हुआ। जिसकी समय के साथ रफ्तार बढ़ती गई।

अंधड़ के कारण सबसे पहले बिजली पर व्रजपात हुआ और शहर के जीएसएस पर लगे पूरे शहर सहित ग्रामीण क्षेत्रों मे बिजली की सप्लाई देने वाले लगभग एक करोड़ की कीमत वाला सबसे बड़े पावर वाले डीपी पर आकाशीय बिजली गिरने से डीपी खराब हो गयी और क्षेत्र अंधेरे डूब गया। जिसकी आज 22 घंटे के बाद भी बिजली की सप्लाई चालू नहीं हो पाई।

कार्यवाहक एईएन मधुर जैन ने बताया कि डीपी को ठीक करने के लिए नागौर से इंजीनियरों की टीम को बुलाया गया है, लेकिन डीपी ठीक नहीं हुई। अब नागौर से नया पावर का डीपी मंगवाया है जिसके आने के बाद ही बिजली की सप्लाई सुचारू हो पायेगी। उन्होंने बताया कि करीब 50 से भी ज्यादा बिजली के पोल अंधड़ के कारण धराशाई हो गये।

इस प्रकार से मानव निर्मित बिजली पर आकाशीय बिजली भारी पड़ी। लोगों को रात भर बिजली के बिना मच्छरों के बीच रहना पड़ा। तेज आंधी ओर बरसात के कारण शहर में कई कालोनियों में पानी भर गया।

भाजपा की थांवला, ईडवा व सांजू मंडल की बैठक आयोजित

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डेगाना। प्रधानमंत्री नरेंद्र मोदी के 31 मई को अजमेर में आयोजित रैली और सभा को सफल बनाने को लेकर भाजपा कार्यकर्ता तैयारियों में जुट गये है। इसको लेकर शुक्रवार को भाजपा मंडल थांवला, ईडवा व सांजू में बैठक आयोजित हुई। इस मौके पर स्थानीय जनप्रतिनिधि, पार्टी पदाधिकारी एवं वरिष्ठ कार्य कर्ता मौजूद रहे। इस मौके पर भाजपा नेता शिव देशवाल जिला मंत्री, कैलाश चंद कुमावत, कृष्ण कुमार जानू, भंवर सिंह रेवंत, मोहन सिंह रेवंत, सुरेश मेवडा, सुखाराम चंदेलिया,गोपाल राम राव, बिरदीचंद तोसनीवाल, मनोहर सिंह, शिव प्रताप सिंह ईडवा, जगदीश प्रजापत, राजेंद्र वैष्णव, छाजू लाल, विजय कुमार पलोड़, मोहन सिंह, महावीर पलोड, राजु खाती आदि मौजूद रहे। इस दौरान स्थानीय जनप्रतिनिधि, पार्टी पदाधिकारी एवं वरिष्ठ कार्यकर्ता साथ में रहे।

शिक्षक संघ शेखावत के शिक्षक बीकानेर में महापड़ाव के लिए रवाना

सीमा संदेश संवाददाता

डेगाना। राजस्थान शिक्षक संघ शेखावत बैनर तले अपने 7 सूत्री मांगों के समाधान के लिए शिक्षा मंत्री एवं निदेशक माध्यमिक शिक्षा बीकानेर के के साथ 5 दौर की वार्ता के बावजूद भी स्थाई समाधान नहीं होने के कारण दिनांक 23 मई से 27 मई तक 5 दिन का शिक्षकों का महापड़ाव शिक्षा निदेशालय के सामने दिया जा रहा है। पड़ाव को समर्थन देने के लिए शुक्रवार को डेगाना ब्लॉक के शिक्षक ब्लाक अध्यक्ष लालाराम कुलरिया, संरक्षक सुरेश कुमार डूडी, जिला वरिष्ठ उपाध्यक्ष बजरंग लाल सोहू, जिला उपाध्यक्ष धन्नाराम ताडा एवं ब्लाक मंत्री प्रकाश चन्द्र ओझा के नेतृत्व में शिक्षक पड़ाव स्थल पर पहुंचेंगे। सोहू ने बताया की तृतीय श्रेणी शिक्षकों के तुरंत स्थानांतरण किया जाए एवं समस्त संवर्ग के शिक्षकों के स्थानांतरण की स्थाई स्थानांतरण नीति बनाई जाए शिक्षकों के विभिन्न संवर्गो की बकाया पदोन्नति के लिए तुरंत डीपीसी करके विद्यालयों में रिक्त पदों को भरा जाए। अगर जल्द समस्या समाधान नहीं हुआ तो संघ 28 मई को बीकानेर से जयपुर पैदल कूच करेगा।

इस महापड़ाव में डेगाना ब्लॉक के लगभग 35 शिक्षकों का दल सुबह 6 बजे डेगाना से बीकानेर के लिए रवाना हुए। इसमें डेगाना ब्लाक से किसनाराम बाजिया, तेजाराम पचार, तेजाराम सोहू, शिवजी राम महिया, रविंद्र कुमार, बंशीलाल लोमरोड़, ओमप्रकाश वैष्णव, ओमप्रकाश गिटाला, राजेंद्र राव, मनीराम सियाग, अशोक भाकर, धनाराम सुंदरिया, महेंद्र चोयल, महिपाल डूडी, सुभाष धोळक, सुरेंद्र कारेल, पुखराज गोदारा, रामकुमार खंडेलवाल, बनवारी लाल गौड़, खेमचंद प्रजापत, रवि शर्मा, दीपक जांगिड़, रामनिवास खटकड़, सुरेश कुमार विश्नोई सहित दल बल के साथ पड़ाव स्थल बीकानेर पहुंचें।

श्रेष्ठ अंक लाने वाले विद्यार्थियों का किया स्वागत

सीमा संदेश संवाददाता

सुरेरा। राजकीय उच्च माध्यमिक विद्यालय मंढा (सुरेरा)का बोर्ड परीक्षा का परिणाम 100 प्रतिशत रहा। बारहवीं कला वर्ग के शानदार परिणाम में विद्यालय के अधिकतर विद्यार्थी प्रथम श्रेणी से उत्तीर्ण हुए। अध्यापक रमेश कुमार मोहनपुरिया ने बताया कि विद्यालय के कुल 43 विद्यार्थियों में से 28 प्रथम श्रेणी रहे। 14 विद्यार्थियों द्वितीय श्रेणी रहे, एक विद्यार्थियों तृतीय श्रेणी रहे। विद्यालय के टॉपर प्रथम स्थान पर विकास धायल 86.40% अंक हासिल किये। द्वितीय स्थान प्रतिभा बरवड़ 79.60%, तीसरा स्थान अन्नु देवंदा 78%, जीनू कुमावत 76.40%, मनीष कुमार पुत्र रामप्रसाद रैगर (सुरेरा) 76.20%, मनीषा सुंडा ने 75.80% अंक हासिल किए। इस दौरान 70% से अधिक अंक प्राप्त करने वाले छात्र मोनू कंवर, अनिता बुरड़क, टीना, पूजा, मुकेश कुमार, सजना सहित ने 70% से अधिक अंक हासिल किए। विद्यालय परिवार की ओर से विद्यार्थियों का मुंह मीठा करवा कर माला पहनाकर स्वागत किया गया। विद्यालय स्टाफ प्रधानाचार्य लक्ष्मणराम जाट द्वारा विद्यार्थियों को बधाई दी और उज्जवल भविष्य की कमाना की गई। विद्यालय के समस्त स्टाफ मौजूद रहे।

PUBLIC NOTICE

Notice is hereby given that the following Share Certificates for 8000 Equity Shares of Rs.1/- (Rupees one only) each with Folio No. **M1725** of **RHI Magnesita India Ltd (Orient Refractories Ltd)**, having its registered office at Unit No.705, 7th floor, Lodha Supremus, Kanjurmarg Village Road, Kanjurmarg (East), Mumbai, Maharashtra, 400042 registered in the name of **Manikant Vasanji Khona** have been lost. **Manikant Vasanji Khona** has applied to the company for issue duplicate certificate. Any person who has any claim in respect of the said shares certificate should lodge such claim with the company within 15 days of the publication of this notice.

Folio No.	Certificate No.	Distinctive No. (From)	Distinctive No. To	No. of Shares
M1725	251	2517629	2525628	8000

Manikant Vasanji Khona
Date: 27/05/2023
Place: Mumbai

इंडियन बैंक Indian Bank
इलाहाबाद ALLAHABAD

SCB DHARAVI BRANCH : Shanti Towers, 90 Feet Road, Dharavi Mumbai, Maharashtra 400017.
Phone: 022-24078002/24078004, **E-mail :** scbdharavi@indianbank.co.in

Appendix IV POSSESSION NOTICE [Rule-8 (1)] (For Immovable Property)

Whereas, the undersigned being the **Authorised Officer of Indian Bank,** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated **13.02.2023** calling upon the Borrower / Mortgagor / Guarantor **Mr. Ali Akbar And Mrs. Khurshida Banu Sayyed** to Repay the amounts mentioned in the notice being **Rs.33,34,891/- (Rupees Thirty Three Lakh Thirty Four Thousand Eight Hundred Ninety One Only)** as on **13.02.2023** with further interest w.e.f **13.02.2023** within 60 days from the date of receipt the said notice.

The Borrower / Mortgagor / Guarantor having failed to repay the amount, notice is hereby given to the borrower and public in general that the undersigned has **Taken Possession** of the property described herein below in exercise of powers conferred on him under Section 13 (4) of the said Act read with the Rule 8 of the said Rules, 2002 on this **24th day of May 2023.**

The Borrowers / Mortgagor / Guarantor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Indian Bank, SCB Dharavi Branch for an amount of being **Rs. 33,34,891/- (Rupees Thirty Three Lakh Thirty Four Thousand Eight Hundred Ninety One Only)** and interest thereon.

The borrower's attention is invited to the provisions of sub-section (8) of section (13) of the Act, in respect of the time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

Flat No. 103, 1st Floor, F Wing, Lincoin Park Building No. 08, Ekta Parkville Complex, Sector II, Village Dongare, Nsrangi Bypass Road, Opp. Global City, Bolinj Road, Virar West, Mumbai - 401303. Admeasuring of 524. Sq.feet. Built up. Plot Boundaries (Actual) **North :** By Sentosa Park, **South :** By Access Road, **East :** By Central Park, **West :** By Kalpavruksha Comple Road.

Date : 24.05.2023 Sd/-
Place: Mumbai **Authorised Officer, Indian Bank**

NOTICE

Notice is hereby given that the Certificate(s) for Equity **147** shares of **Face Value Rs. 10/- , Folio No. A002449, Certificate No. 9744, Dist. Nos. 22108392-22108538** of **ABBOTT INDIA LTD.** Standing in the name of **ARUN M VASWANI** has been lost or mislaid and the undersigned has applied to the Company to issue duplicate Certificate(s) for the said shares. Any person who has a claim in respect of the said shares should lodge such claim with the Company at its Registered Office **ABBOTT INDIA LTD, 3-4 CORPORATE PARK, SION-TROMBAY ROAD, MUMBAI – 400 071** within one month from this date else the company will proceed to issue duplicate Certificate(s).

Place : Mumbai **Name of Shareholder**
Date : 27/05/2023 **ARUN MOHANDAS VASWANI**

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S BRAJESH CONSTRUCTION PVT LTD.

S. No	PARTICULARS	DETAILS
1.	Name of corporate debtor	BRAJESH CONSTRUCTION PVT LTD
2.	Date of incorporation of corporate debtor	19/05/1988
3.	Authority under which corporate debtor is incorporated/registered	Registrar of Companies-Mumbai
4.	Corporate identity number / limited liability identity number of corporate debtor	U45201MH1988PTC29521
5.	Address of the registered office and principal office (if any) of corporate debtor	2348/Bldg. No.-49, Shree Sai Krupa Chs Ltd., Gandhi Nagar, Near Apna Bazar, Bandra (East), Mumbai Mumbai City MH 400051 IN
6.	Date of closure of insolvency resolution process	07.08.2019
7.	Liquidation commencement date of corporate debtor	Liquidation Order pronounced on: 10/05/2023 Order Received & communicated on: 25/05/2023
8.	Name and registration number of the Insolvency Professional acting as liquidator	Name-IP Megha Agrawal (Partner in Synergy Insolvency Professionals LLP) Registration Number-IBBI/IPA-001/IP-P01456/2018-2019/12272
9.	Address and e-mail of the liquidator, as registered with the Board	Address - 001, Shivranjini Apartments, In Circle of Congress Nagar Garden, Congress Nagar, Nagpur-400012. E-mail:ip.meghaagrawal@gmail.com
10.	Address and e-mail to be used for correspondence with the Liquidator	Plot no.72, Anjaneya Niwas, Opp. Dew Trinity Hospital, Hindustan Colony, Near Sai Mandir, Wardha Road, Nagpur 440015 E-mail: liquidation.bcpl@gmail.com
11.	Last date for submission of claims	24/06/2023

Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of liquidation of the Brajesh Construction Pvt Ltd on 10/05/2023.
The stakeholders of Brajesh Construction Pvt Ltd are hereby called upon to submit their claims with proof on or before 24th June 2023, to the liquidator at the address mentioned against item No.10.
The financial creditors shall submit their claims with proof by electronic means only.
All other creditorsmay submit the claims with the proof in person, by post, or by electronic means.
Submission of false or misleading proof of claims shall attract penalties.

SD/- IP Megha Agrawal
Liquidator
Date:27/05/2023 **For Brajesh Construction Pvt Ltd**
Place: Nagpur **AFA valid up to -09.10.2023**

केनरा बैंक Canara Bank
सिंडिकेट Syndicate
(A GOVERNMENT OF INDIA UNDERTAKING)
ARM-II BRANCH, MUMBAI: 3rd Floor, Canara Bank Building, Adi Marzban Street, Ballard Estate, Mumbai - 400 001. • **Tel.:** 022-22651128 / 29, • **Email:** cb6289@canarabank.com

SALE NOTICE

E-Auction Sale Notice for Sale of Immovable Properties under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor(s) that the below described immovable properties mortgaged / charged to the Secured Creditor, the **Physical Possession** of which has been taken by the **Authorised Officer of Canara Bank,** will be sold on **"As is where is", "As is what is" basis** on **26.06.2023,** for recovery of **US Dollar 3,291,009.43 (US Dollar Three Million Two Hundred Ninty One Thousand Nine And Cent Forty Three Only**) equivalent to **Rs. 24,88,66,133.00 (Rupees Twenty Four Crore Eighty Eight Lakh Sixty Six Thousandone Hundred Thirty Three Only exchange rate 1USD INR 75.62)** as on **30.06.2020** and further interest & other charges from **01.07.2020** onwards, due to Canara Bank from **M/s. YR General Trading HK Limited** (Borrower) **and M/s. Ayanna Realtors Private Limited** (Mortgagor and Guarantor)**, Mr. Chanakya Arvind Dhanda** (Guarantor) **& Mr. Prafulla Subhashchandra Bhat** (Guarantor)

Sr. No.	Description of the Property	Reserve Price	Earnest Money Deposit
1.	Land & Building of Bungalow No. 4 situated at Survey No. 18, Hissa No. 1 to 5, Survey No. 23, Hissa No. 1 to 5, Survey No. 24, Hissa No. 1 to 5, Plot No. 62,63 & 64, Sector No. E "Misty Hill" Gold Valley, Near Hotel Greenland Delsol, Village Tungarli, Tal. Maval, Dist. Pune, Maharashtra admeasuring 7,946.45 sq ft.	Rs. 3,18,00,000.00	Rs. 31,80,000.00
2.	Land & Building of Bungalow No. 7 situated at Survey No. 18, Hissa No. 1 to 5. Survey No. 23, Hissa No. 1 to 5, Survey No. 24, Hissa No. 1 to 5, Plot No. 62,63 & 64, Sector No. E "Misty Hill" Gold Valley, Near Hotel Greenland Delsol, Village Tungarli, Tal. Maval, Dist. Pune, Maharashtra admeasuring 10,090.00 sq ft.	Rs. 4,04,00,000.00	Rs. 40,40,000.00
3.	Land & Building of Bungalow No. 9 situated at Survey No. 18, Hissa No. 1 to 5. Survey No. 23, Hissa No. 1 to 5, Survey No. 24, Hissa No. 1 to 5, Plot No. 62,63 & 64, Sector No. E "Misty Hill" Gold Valley, Near Hotel Greenland Delsol, Village Tungarli, Tal. Maval, Dist. Pune, Maharashtraa dmeasuring 9,003.00 sq ft.	Rs. 3,60,00,000.00	Rs. 36,80,000.00

The Earnest Money Deposit shall be deposited on or before **23.06.2023** upto **5.00 p.m.** Details of EMD and other documents to be submitted to service provider on or before **23.06.2023** upto **5.00 pm.** Date up to which documents can be deposited with Bank is **23.06.2023** upto **5.00 pm.**

Date of inspection of properties is **20.06.2023** with prior appointment with Authorized Officer. For detailed terms and conditions of the sale, please refer the link **"E-Auction"** provided in Canara Bank's website (www.canarabank.com) or may contact **Mr. Paritosh Kumar, Chief Manager, Canara Bank, ARM II Branch, Mumbai (Ph. No. 022 22651128 / 29 / Mob. No. 8828328297) or Mr. Ashwin Plalankar, Officer, (Mob. No. : 8779534170) E-mail id : cb6289@canarabank.com** during office hours on any working day or the service provider **M/s. C1 India Pvt. Ltd., Udyog Vihar, Phase - 2, Gulf Petrochem Building, Building No. 301, Gurgaon, Haryana. Pin-122015, Mr. Haresh Gowda, Mob. No. 9594597555 (Contact No. +911244302020/21/22/23/24, support@bankeauctions.com; hareesh.gowda@c1india.com.**

Date : 25.05.2023 **Authorised Officer**
Place : Mumbai **Canara Bank, ARM-II Branch**

kotak
Kotak Mahindra Bank

NOTICE

This is to inform you that our **Panvel branch** is shifting to **Ground Floor, Shop No. 2, Shree Balaji Banquets, Plot No. 231, Behind MTNL, Old Panvel - 410206, in July 2023.**

The existing lockers too will be relocated to the new address

Contact the Branch Manager for any details.
Kotak Mahindra Bank Ltd.

WESTERN RAILWAY
ELECTRIFICATION WORK

Dy. Chief Electrical Engineer (Construction) Western Railway, DRM's Office, Annex Building, 3rd Floor Do-Batti, RATLAM (M.P.) 457001 invites E-Offer on IREPS portal for tenders as per details given below: **Tender Notice No: EL/C/RTM/2023/04/T. Name of Work: Electrification and internal wiring of station building, S&T structures, platforms, PF shelter, FOB, Circulating area, providing Lift, 250 KVA DG set and other associated works between Dewas-Indore section in connection with doubling work between Indore - Ujjain in Ratlam Division of Western Railway. Approx Value: ₹ 2,35,48,713.00. Bid Deposit: ₹ 2,67,800.00. Online Bidding Start Date: 02.06.2023. Tender Closing Date: 16.06.2023 upto 15:00. Website particulars and Notice Board:** Complete details of tender including eligibility location where complete details of criteria are available on Indian railway website Tender can be seen & address of the **www.ireps.gov.in** and in the above office address. In case of any clarification the firms may contact at the above office during the working hours in person or at office **telephone No. 07412233996** 0236

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इंडियन बैंक Indian Bank
इलाहाबाद ALLAHABAD

DOMBIVLI EAST BRANCH: Sudama Plaza, Manpada Road, Dombivli East - 421201.
Contact No. : 0251 2801676/77

POSSESSION NOTICE (For Immovable & Movable Property) [Under Rule- 8(1) of Security Interest (Enforcement) Rules. 2002]

Whereas the undersigned being the **Authorized Officer** of the **Indian Bank** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated **18.01.2023** calling upon the borrowers borrowers **Mr. Vinay Kumar Mishra and Mrs. Laxmi Vinay Mishra** (borrowers) to repay the amount mentioned in the notice **Rs. 48,29,548/- (Rupees Forty Eight Lakh Twenty Nine Thousand Five Hundred Forty Eighty Only)** as on **11.01.2023** and the said amount carries further interest at agreed rate from **12.01.2023** till date of repayment within 60 days from the date of receipt of the said notice with further interest and incidental charges w.e.f. **12.01.2023.**

The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has **Taken Possession** of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said rules, on this **24th day of May of the year 2023.**

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Indian Bank, Brahmand Branch for an amount of **Rs. 50,05,669/- (Rupees Fifty Lakhs Five Thousand Six Hundred Sixty Nine Only)** as on **23.05.2023** and the said amount carries further interest at agreed rate from **12.01.2023** till date of repayment.

Below are the details with the breakup as on **03.02.2023**

Ac No.	Book Balance	Accrued Interest	Arrears Penalty	Fees/ Charges / MOX	Total
6742565033	Rs. 44,29,554	Rs. 2,56,034	1291	0	Rs. 46,86,880
7027319798	Rs. 2,99,994	Rs.18,584	211	0	Rs. 3,18,789
-	0	0	Total due in Loan Accounts	0	Rs. 50,05,669

The borrower's attention is invited to the provisions of sub-section (8) of section (13) of the Act, in respect of the time available, to redeem the secured assets.

Description of Immovable & Movable Property:

Mortgaged Assets :- Flat No. 206, 2nd Floor, 'B' Wing, Megha Residency Co-Op. Hsg. Soc. Ltd., constructed on Plot of land bearing Old Survey No. 228/2, 3, 233/6, 7, New Survey No. 27/2, 3, 25/6, 7, Village Navghar, situated at R. G. Patil Road, Indralok Phase IV, Bhayandar (East), Dist. Thane - 401 105. Property **Bounded by : - North By :** Residensial Building, **South By** : Open Plot, **East By :** Amrut Prasad CHSL, **West By :** Mani Bhadra Towers.

Date : 24.05.2023 **Sd/-**
Place: Mumbai **Authorised Officer, Indian Bank**

Bank of India
Relationship beyond banking

ASSET RECOVERY MANAGEMENT BRANCH

Bank of India Building, First Floor, 28, S. V. Road, Andheri (West), Near Andheri West Railway Station, Mumbai-400 058, Maharashtra
•Tel. No. : (022) 2621 0406 / 07 •Email : asset.mnz@bankofindia.co.in

E-AUCTION FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the following Borrower(s) and Guarantor(s) that the below described immovable property mortgaged / charged to **Bank of India** (Secured Creditor), the **constructive / physical possession** of which has been taken by the **Authorised Officers** of **Bank of India,** will be held on **"as is Where is" "as is what is"**, and **"whatever there is"**, for recovery of respective dues as detailed here under against the secured assets mortgaged / charged to **Bank of India** from respective borrowers and guarantors. The reserve price and earnest money deposit is shown there against each secured asset. The sale will be done by the undersigned through E-Auction platform provided hereunder

E-AUCTION SALE NOTICE UNDER SARFAESI ACT 2002 CUM NOTICE TO BORROWER / GUARANTOR (₹ In Lakh)
(E-Auction Date : 26.06.2023)

Sr. No.	Names of the Account / Borrower / Guarantor	Description of the properties	Reserve Price / EMD AMT.	Minimum Bid Increment (In Lakhs)	O/s Dues (Excluding Int. Penal Int. & Exp) (In Lakhs)	Cersai Security Interest / Asset Id	Date / Time of on-site inspection of property	Contact No.
1.	**M/s. Pravin Nagin Rathod**	Bunglow No. 12 B, Plot No. 43, Survey No. 88, Hissa No. 1, Coral Vill., Vill. Vairy Tal. : Malvan, Dist. Sindhudurg-411 606, MH. in the name of **Mr. Pravin Nagin Rathod Built Up Area :** (GF+FF) 3000 sq. ft. **(Physical Possession with Bank)**	38.00 / 3.80	1.00	92.96	200007022117	09.06.2023 / 12.00 Noon to 1.00 p. m.	9920112532 / (022) 26210406 / 07
2.	**Krishnasagar Holiday Resort Borrowers :-** • Mr. Srikant K. Sarmalkar • Mrs. Vijaya S. Sarmalkar. **Guarantors :-** •Neha Shrikant Sarmalkar; • Mr. Suresh Parab	L&B situated at House No. 2067, 1868, 1246, Survey No. 278A/1 (278A2/1, A2/2, A2/3, A2/4, A2/5), 275/A, Hissa No. 37A/1, AT & PO. : KUDAL, Vill. : Old Mumbai Goa Road, Near Gulmohar Hotel, Bhairav Wadi, Dist. : Sindhudurg-416 520, Maharashtra. **(Symbolic Possession with Bank)**	394.00 / 39.40	1.00	141.53	200006184332	13.06.2023 / 11.00 a. m. to 12.00 p. m.	7737400511 / (022) 26210406 / 07

Terms and Conditions of the E-auction are as under:

E-Auction is being held on **"AS IS WHERE IS"** basis, **"AS IS WHAT IS BASIS"** and **"WHATEVER THERE IS BASIS"** and will be conducted **"On Line"**.

The Auction will be conducted though Government of India approved service provider e-B integrated portal **(https://ibapi.in).** E-auction bid form Declaration, General Terms and Conditions of online auction sale are available in websites : **https://www.bankofindia.co.in**

The auction sale will be online e-auction / bidding through website **https://www.mstcecommerce.com/auctionhome/ibapi/index.jsp on 26.06.2023** from **11:00 a. m. to 4:00 p. m.** IST with unlimited extension of 10 minutes duration.

Bidder may visit **https://www.ibapi.in** where **"Guidelines"** for Bidders are available with educational videos. Bidders have to complete following formalities well in advance :-

Step 1 : Bidder / Purchaser Regn. : Bidder to register on e-Auction portal **https://www.mstcecommerce.com/auctionhome/ibapi/index.jsp** using his Mob. no. & E-mail ID.

Step 2 : KYC Verification : Bidder to upload requisite KYC documents. KYC documents shall be verified by e-auction service provider (may take 2 working days).

Step 3 : Transfer of EMD amount to his global EMD wallet : Online / Off-line transfer of funds using NEFT, using challan generated on E-auction portal.

Step 1 to Step 3 should be completed by bidder well in advance, before e-auction date. Bidder may also visit **https://www.ibapi.in** for registration and bidding guidelines.

Helpline Details / Contact Person Details of MSTC:

TOLL FREE NUMBER: 18001035342

Name	E-mail ID	Land Line Number	Mobile Number
Shri Argha Sengupta, CM	argha@mstcindia.co.in	2289-5064(D)	09231690249
Smt. Srabani Barai, Manager	sbarai@mstcindia.co.in		09051077886
Shri Rakesh Ranjan, AM	rranjan@mstcindia.co.in		09911700233
Shri Ritesh Nath, DM	rnath@mstcindia.co.in		09668551395
Shri Bishnupada Barik, SM (F&A)	bbarik@mstcindia.co.in		09088013889
Shri Surajit Hembram DM (F&A)	shembram@mstcindia.co.in		09886855560

1. Intending bidders shall hold a valid e-mail address, for further details and query please contact **IBAPI Helpline No. 18001025026 or 01141106131** Helpline e-mail ID **ibapi@allahabadbank.in**
2. To the best of knowledge and information of the authorized officer there is no encumbrances on the property/ies. However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of the property/ies put on auction and claims / rights / dues effecting the property, prior to submitting their bid. The e-auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the bank. The property is being sold with all the existing and future encumbrances whether known or unknown to the bank. The authorized officer / secured creditor shall not be responsible in any way for any third party claims / rights / dues. No claim of whatsoever nature will be entertained after submission of the online bid regarding property/ies put for sale.
3. Earnest money deposit (EMD) shall be deposited through RTGS / NEFT / Fund Transfer to the bank account as guided and mentioned in ibapi portal before participating in the bid online.
4. The KYC documents are **1.** Proof of Identification (KYC) viz. Voter ID Card / Driving License / Passport **2.** Current Address Proof for communication **3.** PAN Card of the bidder **4.** Valid e-mail ID/contact number of the bidder etc.
5. Date of inspection will be as mentioned in the table above with prior appointment with above mentioned contact numbers.
6. Prospective bidders may avail online training on e-auction from IBAPI portal.
7. Bids shall be submitted through online procedure only in the prescribed formats with relevant details.
8. Bidders shall be deemed to have read and understood the terms and conditions of sale and be bound by them.
9. The bid price to be submitted shall be above the reserve price and bidders shall improve their further offers in multiples of **₹ 1.00 Lakh / 5.00 Lakhs / 10.00 Lakhs (Rupees One Lakh / Five Lakhs / Ten Lakhs)**
10. It shall be the responsibility of the interested bidders to inspect and satisfy themselves about the property before submission of the bid.
11. The earnest money deposit (EMD) of the successful bidder shall be retained towards part sale consideration and the EMD of the unsuccessful bidder will be returned on the closure of the e-auction sale proceedings.
12. The earnest money deposit shall not bear any interest the successful bidder shall have to pay **25%** of the purchased amount (including earnest money already paid immediately on acceptance of bid price by authorized officer on the same day or maximum by next day and the balance of the sale price on or before 15th day of sale. The auction sale is subject to confirmation by the bank. Default in deposit of the amount by the successful bidder at any stage would entail forfeiture of the whole money already deposited and property shall be put to re-auction and the defaulting bidder shall have no claim / right in respect of the property / amount.
13. The prospective qualified bidders may avail online training on e-auction from **IBAPI** portal prior to the date of e-auction neither the **Authorized officer** nor the bank will be held responsible for any internet network problem power failure, any other technical lapse / failure etc. in order to ward off such contingent situation the interested are requested to ensure that they are technically well equipped with adequate power backup etc. for successfully participating in the e-auction event.
14. The purchaser shall bear the applicable stamp duties registration fees other charges etc. and also all the statutory non-statutory dues, taxes assessment charges etc. owing to anybody.
15. The authorized officer/ bank is not bound to accept the highest offer and has absolute right and discretion to accept or reject any or all offers or adjourn / postpone / cancel the e-auction or withdraw any property or portion there-of from the auction proceeding at any stage without assigning any reason there for.
16. The sale certificate will be issued in the name of the purchaser(s) / applicant(s) only and will not be issued in any other name(s).
17. The sale shall be subject to rules / conditions prescribed under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002. Further details inquiries if any on the terms and conditions of sale can be obtained from the contact numbers given.
18. If any participant deposits the EMD after registering himself and afterwards opt to not to bid, can reverse the bid amount through system as specified in **IBAPI** portal.
19. GST, wherever applicable, to be borne by successful bidder.

SALE NOTICE TO BORROWER / GUARANTORS

The undersigned being the **Authorized Officers** of **Bank of India** are having full powers to issue this notice of sale and exercise all powers of sale under securitization and reconstruction of financial assets and Enforcement of Security Interest Act, 2002 and the rules framed there under. You have committed default in payment of the dues with interest, cost and charges etc. in respect of the advances granted by the bank mentioned above. Hence, the Bank has issued demand notices to all of you under section 13(2) to pay the amount mentioned there on **within 60 days.** You have failed to pay the amount even after the expiry of 60 days. Therefore, the **Authorized Officers** in exercise of the powers conferred under section 13(4), took possession of the secured assets more particularly described in the schedule mentioned above. Notice is hereby given to you to pay the sum as mentioned above before the date fixed for sale, failing which the property will be sold and balance due if any will be recovered with interest and cost from you. Please note that all expenses pertaining to demand notice, taking possession, valuation and sale of assets etc. shall be first deducted from the sale proceeds which may be realized by the undersigned and the balance of the sale proceeds will be appropriated towards your liability as aforesaid. You are at liberty to participate in the auction to be held on the terms and conditions thereof including deposit of earnest money.

Date : 27.05.2023 Sd/-
Place: Mumbai. Authorized Officer, **BANK OF INDIA**

SANDEEP (INDIA) LTD

CIN: L51491MH1982PLC350492
Reg Office: 301, PL 899/F, Corporate Arena Piramal Nagar Road,Goregaon West BHD, Mahendra Gardens, Mumbai- 400062

EXTRACT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31ST MARCH, 2023

(Amt in 000 except eps)

PARTICULARS	Quarter ended 31-03-2023 Audited	Quarter ended 31-12-2022 Unaudited	Quarter ended 31-03-2022 Audited	Year Ended 31-03-2023 Audited	Year Ended 31-03-2022 Audited
Total income from operations(net)	1,150.91	7,567.80	(1,606.74)	(27,183.83)	7,853.21
Net Profit/ (Loss) for the period (before Tax, Exceptional and Extraordinary items)	76.19	4,134.23	(2,080.43)	8,168.40	6,162.53
Net Profit/ (Loss) for the period before Tax (after Exceptional and Extraordinary items)	76.19	4,134.23	(2,080.43)	8,168.40	6,162.53
Net Profit/ (Loss) for the period after Tax (after Exceptional and Extraordinary items)	243.63	3,934.63	(2,037.75)	8,194.98	5,759.04
Total Comprehensive Income for the period (Comprising Profit/(loss) for the period after tax and other Comprehensive Income (after tax)	243.63	3,934.63	(2,037.75)	8,194.98	5,759.04
Equity Share Capital (Face value Rs 10)	32,450.00	32,450.00	32,450.00	32,450.00	32,450.00
Reserves (excluding Revaluation Reserve as shown in the balance sheet of previous year)				7,838.45	(236.51)
Earning Per Share in Rs (of Rs. 10/-each) (for continuing and discontinued operations) (not annualised)					
Basic	0.08	1.21	(0.63)	2.53	1.77
Diluted	0.08	1.21	(0.63)	2.53	1.77

Note :
Note: The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI(Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the Stock Exchange and Company's Websites.
The above results have been reviewed by the audit committee and thereafter were approved and taken on record by the Board of Directors at its meeting held on 26/05/2023

For Sandeep (India) Ltd
Sd/-
Rashmi Dalmia
Place: Mumbai **Managing Director**
Date: 26/05/2023 **Din: 01347367**

SHREE SECURITIES LIMITED

CIN : L65929WB1994PLC061930
Regd. Office : Office No. 427, Rangoli Forum Mall, 212, Girish Ghosh Road, Belur, Howrah-711202, West Bengal, India
Telephone : 033 2231 3366, E-mail : ssl_1994@yahoo.com, Wetsite : www.shreesecindia.com
STATEMENT OF AUDITED STANDALONE FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2023. (Rs. In Lakhs)

PARTICULARS	Quarter ended March 31, 2023 (Audited)	Quarter ended Dec 31, 2022 (Un-Audited)	Quarter ended March 31, 2022 (Audited)	Year ended March 31, 2023 (Audited)	Year ended March 31, 2022 (Audited)
Total income from operations (net)	5.510	12.745	8.987	44.076	47.154
Net Profit / (Loss) from ordinary activities after tax	-48.586	11.643	7.168	-21.711	30.270
Net Profit / (Loss) for the period after tax (after Extraordinary items)	-48.586	11.643	7.168	-21.711	30.270
Equity Share Capital	7980.000	7980.000	7980.000	7980.000	7980.000
Reserves (excluding Revaluation Reserve as shown in the Balance Sheet of Previous year)	0.000	0.000	0.000	-5583.380	-5464.380
Earnings Per Share (before extraordinary items) (of Rs. 10/- each)					
Basic :	-0.061	0.015	0.009	-0.027	0.038
Diluted :	-0.061	0.015	0.009	-0.027	0.038
Earnings Per Share (after extraordinary items) (of Rs. 10/- each)					
Basic :	-0.061	0.015	0.009	-0.027	0.038
Diluted :	-0.061	0.015	0.009	-0.027	0.038

NOTE :
The above is an extract of the detailed format of Financial Results for the Quarter and Year ended 31.03.2023 filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Financial Results for the Quarter and Year ended 31.03.2023 is available on the Stock Exchange websites.
Company's website : http://shreesecindia.com/invr.html
BSE Limited : www.bseindia.com

NOTES :
1) The said financial results were reviewed by the Audit Committee and were thereafter approved by the Board of Directors of the Company at their respective meetings held on 26th May, 2023.
2) In accordance with the requirements under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Statutory Auditors have performed an Audit of the financial results of Shree Securities Limited for the quarter and year ended 31st March, 2023. There are no qualifications in the Audit report issued for the said period.

For and on behalf of the Board of
Shree Securities Limited
SD/-
Bhavya Dhiman
Date : 26th May, 2023 **(Managing Director)**
Place: Kolkata **DIN : 09542964**

LKP Securities Limited
LKP Trust • Invest • Grow

CIN: L67120MH1994PLC080039
Regd. Off.: 203, Embassy Centre, Nariman Point, Mumbai - 400021
Tel. No.: +91 22 40024785 / 86; **Fax No.:** +91 22 22874787;
Website: www.lkpsec.com; **E-mail:** ho_compliance@lkpsec.com

NOTICE OF THE ANNUAL GENERAL MEETING AND E-VOTING INFORMATION

NOTICE is hereby given that the **Twenty-Ninth (29th) Annual General Meeting ('AGM')** of the Members of LKP Securities Limited ('the Company') is scheduled to be held on **Tuesday, June 20, 2023 at 11:30 A.M** (IST) through Video Conference ('VC')/Other Audio Visual Means ('OAVM') without physical presence of the members at a common venue, in compliance with the provisions of the Companies Act, 2013 ('the Act'), MCA circular dated April 8, 2020, April 13, 2020, May 5, 2020, January 13, 2021 and December 14, 2021 ('MCA Circulars') and SEBI circular dated May 12, 2020, January 15, 2021, May 13, 2022 and January 05, 2023 ('SEBI circulars'), to transact the business as set out in the Notice convening the 29th AGM ('the Notice'). The deemed venue for the Twenty-Ninth AGM shall be the Registered Office of the Company *i.e.* 203, Embassy Centre, Nariman Point, Mumbai 400 021. In compliance with the said MCA circulars and SEBI Circulars, the Company has sent the Notice and Annual Report for financial year 2022-23 through electronic mode to all the members whose email IDs are registered with the Company/Depository Participants ('DPs')/Registrar and Transfer Agent viz. Adroit Corporate Services Private Limited ('RTA'). These documents are also available on the website of the Company at www.lkpsec.com, website of the stock exchange, i.e., BSE Limited at www.bseindia.com and on the website of Central Depository Services (India) Limited ('CDSL') at www.evotingindia.com.

Pursuant to provisions of Section 108 of the Act and Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended, and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('SEBI Listing Regulations'), members holding shares in physical or dematerialised form, as on the cut-off date, i.e., Tuesday, June 13, 2023, may cast their vote electronically on the business as set out in the Notice through e-voting platform of CDSL at www.evotingindia.com. The detailed procedure/instructions for e-voting are contained in the Notice.

In this regard, the members are hereby further notified that:
- Remote e-voting shall commence from Friday, June 16, 2023 at 09:00 A.M. (IST) and ends on Monday, June 19, 2023 at 05:00 P.M. (IST). Remote e-voting through electronic means shall not be allowed beyond 05.00 P.M. on Monday, June 19, 2023.
- Cut-off date for the purpose of e-voting shall be Tuesday, June 13, 2023.
- The Register of Members and Share Transfer books of the Company will remain closed from Wednesday, June 14, 2023 to Tuesday, June 20, 2023 (both days inclusive).
- The Members can join the AGM through VC/OAVM mode 30 minutes before and after the scheduled time of the commencement of AGM by following the procedure mentioned in the Notice.
- Members present at the meeting through VC/OAVM and who had not cast their votes on the resolutions through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through e-voting system during the AGM.
- Members who have cast their votes by remote e-voting prior to the AGM may also attend/participate in the AGM through VC/OAVM facility, but shall not be allowed to cast their votes again at the AGM. The instructions for attending the AGM through VC/OAVM are provided in the Notice.
- A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date only shall be entitled to avail of the facility of remote e-voting as well as e-voting during the AGM.
- In case of any queries/grievances, related to e-voting, the shareholder may contact Mr. Rakesh Dalvi, Manager CDSL or may refer the Frequently Asked Questions (FAQs) for members and e-voting manual available at www.evotingindia.com or call on 1800 22 55 33.
- Pursuant to the changes introduced by the Finance Act 2020, the Company would be required to withhold taxes at the prescribed rates on the dividend paid to its shareholders. The withholding tax rate would vary depending on the residential status of the shareholder. Accordingly, the final dividend will be paid after deducting the tax.
- The date of completion of sending Notice of AGM is May 26, 2023.

Members who have not registered their email addresses and mobile numbers, are requested to get themselves registered with their respective Depository Participant(s) in case the shares are held in electronic form and to the Company's R&T Agents in case the shares are held in physical form to receive copies of the Annual Report along with the Notice in electronic form. Please keep your most updated email id registered with the Company/DPs/RTA to receive timely communications.

For LKP Securities Limited
Sd/-
Place : Mumbai **Akshata Vengurlekar**
Date : May 26, 2023 **Company Secretary**

CCI NG 3.17 Product: ETDelhiBS PubDate: 27-05-2023 Zone: Jaipur Edition: 1 Page: ETJPG4 User: saurabh.gupta3 Time: 05-26-2023 20:32 Color:

COMMODITIES

THE ECONOMIC TIMES COMMODITY INDEX

Commodities (Dec 2003=1000)	Day's Index	Prev. Index	Week Ago	Month Ago
Index	3546.9	3548.1	3566.8	3576.0
Subgroup				
Bullion	8652.7	8651.6	8748.4	8885.4
Cement	2531.2	2531.2	2531.2	2563.8
Chemicals	2736.1	2736.1	2736.1	2832.7
Edible Oil	2272.5	2271.4	2308.5	2412.5
Foodgrains	2707.9	2709.2	2742.4	2686.2
Fuel	3560.0	3560.0	3560.0	3560.0
Indl Metals	1919.8	1919.7	1919.8	1919.8
Other Agricom	2436.1	2436.8	2444.2	2429.3
Plastics	1833.3	1833.3	1833.3	1875.9

Compiled By ET Intelligence Group

Inputs: NNS Online

SYMBOLIC POSSESSION NOTICE

ICICI Home Finance

Registered office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai- 400051

Corporate Office: ICICI HFC Tower, JB Nagar, Andheri Kurla Road, Andheri East, Mumbai- 400059

Branch Office: 1st Floor, Shop No. 91-92, New Cloth Market, Sri Ganganagar, Rajasthan 335001

Whereas

The undersigned being the Authorized Officer of ICICI Home Finance Company Limited under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) rules 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Home Finance Company Limited.

Sr. No.	Name of the Borrower/ Co-borrower/ Loan Account Number	Description of property/ Date of Possession	Date of Demand Notice/ Amount in Demand Notice (Rs.)	Name of Branch
1.	Amarjeet Singh Jora (Borrower), Anita Rani (Co-Borrower), Paramjeet Kaur (Co-Borrower), Taraj Singh (Co-Borrower), LHGAN00001353961.	Na Owner Amarjeet Singh Plot No 52 Sector No. 9/3 Na Hanumangarh- 335512. Bounded By- North: 60 Ft Road, South: 60 ft Remaining Part of Plot No. 52 Rajnesh Kataria, East: 30 Ft Remaining Part of Plot No.52 Rajeshwar Sharma, West: 30 Ft Road/ Date of Possession- 24-May-23	16-02-2023 Rs. 30,41,144/-	Sriganga-nagar-B

The above-mentioned borrowers(s)/ guarantors(s) are hereby given a 30 day notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date : May 27, 2023
Place: Hanumangarh

Authorized Officer
ICICI Home Finance Company Limited

Maharashtra Airport Development Co. Ltd.

(A Government of Maharashtra Undertaking)
MADC Central Facility Building, 1st Floor, MIHAN SEZ, Khapri (Rly.), Nagpur – 441108 **Tel. No.** (0712) 2815621

E - TENDER NOTICE

MADC invites Seal Bids for appointment of Agency to Conduct Feasibility Study For Developing Tourism Park in Special Economic Zone (SEZ) at MIHAN, Nagpur.

The Detailed RFP can be downloaded from **www.mahatenders.gov.in** from **27/05/2023 at 11:00 hrs.**

Further Clarification/Corrigendum in this regard, if any will be put only on e-tender portal.

Vice Chairman and Managing Director
MADC Ltd.

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S BRAJESH CONSTRUCTION PVT LTD.

S. No	PARTICULARS	DETAILS
1.	Name of corporate debtor	**BRAJESH CONSTRUCTION PVT LTD**
2.	Date of incorporation of corporate debtor	19/05/1988
3.	Authority under which corporate debtor is incorporated/registered	Registrar of Companies-Mumbai
4.	Corporate identity number / limited liability identity number of corporate debtor	U45201MH1988PTC29521
5.	Address of the registered office and principal office (if any) of corporate debtor	2348/Bldg. No.-49, Shree Sai Krupa Chs Ltd., Gandhi Nagar, Near Apna Bazar, Bandra (East), Mumbai Mumbai City MH 400051 IN
6.	Date of closure of insolvency resolution process	07.08.2019
7.	Liquidation commencement date of corporate debtor	Liquidation Order pronounced on: 10/05/2023 Order Received & communicated on: 25/05/2023
8.	Name and registration number of the Insolvency Professional acting as liquidator	Name-IP Megha Agrawal (Partner in Synergy Insolvency Professionals LLP) Registration Number-IBBI/IPA-001/IP-P01456/2018-2019/12272
9.	Address and e-mail of the liquidator, as registered with the Board	Address - 001, Shivranjini Apartments, In Circle of Congress Nagar Garden, Congress Nagar, Nagpur-400012. E-mail:ip.meghaagrawal@gmail.com
10	Address and e-mail to be used for correspondence with the Liquidator	Plot no.72, Anjaneya Niwas, Opp. Dew Trinity Hospital, Hindustan Colony, Near Sai Mandir, Wardha Road, Nagpur 440015 E-mail: liquidation.bcpl@gmail.com
11.	Last date for submission of claims	24/06/2023

Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of liquidation of the Brajesh Construction Pvt Ltd on 10/05/2023.
The stakeholders of Brajesh Construction Pvt Ltd are hereby called upon to submit their claims with proof on or before 24th June 2023, to the liquidator at the address mentioned against item No.10.
The financial creditors shall submit their claims with proof by electronic means only.
All other creditorsmay submit the claims with the proof in person, by post, or by electronic means.
Submission of false or misleading proof of claims shall attract penalties.

SD/- IP Megha Agrawal
Liquidator
For Brajesh Construction Pvt Ltd
AFA valid up to -09.10.2023

Date:27/05/2023
Place: Nagpur

Indian Overseas Bank

B -453, Opp. Mandir Place, Near Tajiya Tower, Jaisalmer (Rajasthan) E Mail: iob2428@iob.in Phone No -02992-250530

APPENDIX IV- (Rule 8(1)) POSSESSION NOTICE (for immovable properties) ANNEXURE 13

Whereas The undersigned being the Authorised Officer of the Indian Overseas Bank under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **19.12.2022** (Paper Publication on 22.02.2023) calling upon the borrowers / mortgagors /All Legal heirs and Claimants of **Late Shri Gordhan Ram S/o Mana Ram (Proprietor M/s Priyanka Fancy Store) R/o Village – Deva , Tehsil & District -Jaisalmer , Rajasthan , Pin Code -345001** (hereinafter referred as borrowers)to repay the amount mentioned in the notice being **Rs 11,56,557.34 as on 30.11.2022** with further interest at contractual rates and rests, charges etc till date of realization within 60 days from the date of receipt of the said notice.

(1) The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13(4) of the said Act read with Rule 8 of the said Rules on this 24th day of May of the year 2023.

(2) The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Indian Overseas Bank for an amount of **Rs 11,56,557.34 as on 30.11.2022** with interest thereon at contractual rates & rests as agreed, charges etc., from the aforesaid date mentioned in the demand notice till date of payment less repayments, if any, made after issuance of Demand Notice. The dues payable as on the date of taking possession is **Rs 12,65,763.34 as on 23.05.2023** payable with further interest at contractual rates & rests, cost and charges etc., till date of payment.

(3) The borrowers attention is invited to provisions of Sub-section(8) of the Section 13 of the Act, in respect of time available to them, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that part and parcel of the property consisting of Patta No 41 , Book No 14 , Sankalp No 1 , Village -Deva , Gram Panchayat-Deva within the registration sub-district Jaisalmer and District Jaisalmer. Bounded- On the North by Uttama Ram House, On the South by Self Bada, On the East by Road, On the West by Vacant Land

SD/-

Date: 24.05.2023 Place: Jaisalmer

Authorized Officer, Indian Overseas Bank

CLIX HOUSING FINANCE LIMITED

POSSESSION NOTICE [(Appendix IV) Rule 8(1)]

Whereas the Authorized officer of **Clix Housing Finance Limited (Clix)**, a Housing Finance Bank Company under the National Housing Bank Act. having its Registered Office at: Aggarwal Corporate Tower, Plot No. 23, 5th Floor, Govind Lal Sikka Marg, Rajendra Place, New Delhi- 110008, under the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 OF 2002) (hereinafter referred to as "Act") and in exercise of the powers conferred under Section 13(2) of the Act read with Rule 3 of the Security Interest (Enforcement) Rule, 2002 issued a Demand Notice dated **16-Mar-23,** calling upon **1. Narendra Singh Bhati** S/o Amar Singh Bhati, **2. Vijay Laxmi** W/o Hari Singh, **3. Rachna Singh** W/D/o Narendra Singh, **All R/o** Plot No. A-22, Bhagwati Nagar-2, Near Kartarpura, Lal Kothi, Jaipur, Rajasthan 302015, **Sr. No. 1 Also at:- Rajasthan State Co-Operative Marketing Fedration Ltd.,** 88, Industrial Area, Jhotwara, Jaipur Rajasthan 302012, to repay the amount mentioned in the notice i.e. **Rs. 29,16,982.94 (Rupees Twenty Nine Lakh(s) Sixteen Thousand Nine Hundred Eighty Two And Ninety Four Paisa Only) dated 15-03-2023,** along with the applicable interest and other charges within Sixty (60) days from the date of receipt of the said notice.

The Borrower had failed to repay the amount, Notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on **24th day of May 2023.**

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of CLIX for an amount of **Rs. 29,16,982.94 (Rupees Twenty Nine Lakh(s) Sixteen Thousand Nine Hundred Eighty Two And Ninety Four Paisa Only) dated 15-03-2023,** along with the applicable interest and other charges.

The attention of the Borrower is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured asset.

DESCRIPTION OF IMMOVABLE PROPERTY/SECURED ASSET IS AS UNDER:

All That Piece And Parcel of Plot No. 22-A, The Krishna Co-Operative Housing Society Ltd, Situated At Scheme Bhagwati Nagar-II, Karatarpura, Jaipur, Admeasuring 171.11 Sq. Yards, Which Is Bounded As Under, **Bounderies, North:** Plot No. 22, **South:** Public Road, **East:** Plot No. 21-A, **West:** Public Road.

Place : Jaipur,
Date : 24.05.2023

Authorized Officer,
Clix Housing Finance Limited

Bank of Baroda

बैंक ऑफ़ बड़ौदा Bank of Baroda

Branch:- Ghooghra, Kayad Road, Ajmer (Raj.)

APPENDIX IV [Rule 8(1)] POSSESSION NOTICE (For Immovable Property)

Whereas the Authorised Officer of the Bank of Baroda under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a **Demand Notice dated 20.12.2022** calling upon the **Borrower- M/s Rolex Diamond Tools Prop. Mr. Islamuddin S/o Mr. Abdul Majeed Guarantor- Mrs. Zarina Bano W/o Mr. Islamuddin** to repay the amount mentioned in the notice being **Rs. 37,39,901.08/- in Cash Credit Limit Loan Account no. 43140500000128, Rs. 5,05,453.49/- in Term Loan Account no. 43140600001029, Rs. 21,635.42/- in Term Loan-Covid 19 Emergency Fund Account no. 43140600001380, Rs. 9,27,635.89/- in Term Loan (BGECLS) Account no. 43140600002068, thus total amount in all accounts Rs.51,94,625.88 including interest upto 19.12.2022** and further interest and other expenses within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, the notice is hereby given to the borrowers and public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him under sub section (4) of section 13 of act read with rule 8 of the Security Interest (Enforcement) Rule 2002 on this the **23rd day of May of the year 2023.**

The Borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Bank of Baroda**, for an amount of **Rs. 35,02,360/- in Cash Credit Limit Loan Account no. 43140500000128, Rs.4,76,201.8/- in Term Loan Account no. 43140600001029, Rs. 19,444.52/- in Term Loan-Covid 19 Emergency Fund Account no. 43140600001380, Rs. 8,85,000/- in Term Loan (BGECLS) Account no. 43140600002068, thus total amount in all accounts Rs.48,83,005.60** and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Properties (as per Record Available with Bank)

All that part and parcel of 1/4 Part of Residential Property situated at Near Government School, Village- Gegal, District- Ajmer (Raj.) in the name of **Shri Islamuddin S/o Shri Abdul Majeed.** (Admeasuring 102 Sq. yds. as per records available in bank), Registration under Sub-District Ajmer-I & Distt. Ajmer (Raj.). **Bounded by:** East- Rasta, West - Remaining part of this property, North - Property of Bano, South- Rasta,

All that part and parcel of Residential Property situated at Near Government School, Village- Gegal, District- Ajmer (Raj.) in the name of **Mrs. Zarina Bano W/o Mr. Islamuddin.** (Admeasuring 257.40 Sq. yds. as per records available in bank), Registration under Sub-District Ajmer-I & Distt. Ajmer (Raj.). **Bounded by:** East: Property of Mr. Fazal Hussain, West: Property of Bano, North: Property of Sakko, South: Rasta,

Date: 23.05.2023; Place: Gegal (Ajmer) **Authorized Officer, Bank of Baroda**

Bank of Baroda

बैंक ऑफ़ बड़ौदा Bank of Baroda

Branch:- Ghooghra, Kayad Road, Ajmer (Raj.)

APPENDIX IV [Rule 8(1)] POSSESSION NOTICE (For Immovable Property)

Whereas the Authorised Officer of the Bank of Baroda under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a **Demand Notice dated 04.11.2022** calling upon the **Borrower- Mr. Abdul Ahad S/o Mr. Abdul Majeed, Mrs. Rehana W/o Mr. Abdul Ahad, Shri Irfan S/o Shri Abdul Samad Guarantor- Shri Asamuddin S/o Shri Abdul Majeed, Shri Abdul Samad S/o Shri Abdul Majeed** to repay the amount mentioned in the notice being **Rs. 31,17,673.78/- in Cash Credit Loan Account no. 43140500000483, Rs. 20,00,000/- in Term Loan (Against Subsidy) Account no. 43140600000915, Rs. 1,65,541.79/- in Term Loan (FITL) Account no. 43140600001778, Rs. 9,33,032.07/- in Term Loan (BGECL) Account no. 43140600002215, thus total amount in all accounts Rs.62,16,247.64 including interest upto 31.10.2022** and further interest and other expenses within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, the notice is hereby given to the borrowers and public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him under sub section (4) of section 13 of act read with rule 8 of the Security Interest (Enforcement) Rule 2002 on this the **23rd day of May of the year 2023.**

The Borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Bank of Baroda**, for an amount of **Rs. 30,03,540/- in Cash Credit Loan Account no. 43140500000483, Rs.20,00,000/- in Term Loan (Against Subsidy) Account no. 43140600000915, Rs.1,59,201.35/- in Term Loan (FITL) Account no. 43140600001778, Rs. 9,00,000/- in Term Loan (BGECL) Account no. 43140600002215, thus total amount in all accounts Rs.60,62,741.35** and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Properties (as per Record Available with Bank)

All that part and parcel of Residential Property situated at Plot no. 15, Near Government School, Village- Gegal, District- Ajmer (Raj.) in the name of **Shri Abdul Samad S/o Shri Abdul Majeed.** (Admeasuring 102 Sq. yds. as per records available in bank), Registration under Sub-District Ajmer-I & Distt. Ajmer (Raj.). **Bounded by:** East - Common Road, West - Property of Mr. Rafiq, North - Property of Banu, South - Common Road,

All that part and parcel of Residential Property situated at Plot no. 16, Near Government School, Village- Gegal, District- Ajmer (Raj.) in the name of **Shri Abdul Ahad S/o Shri Abdul Majeed.** (Admeasuring 102 Sq. yds. as per records available in bank), Registration under Sub-District Ajmer-I & Distt. Ajmer (Raj.). **Bounded by:** East - Common Road, West - Property of Mr. Rafiq, North - Property of Banu, South - Common Road,

All that part and parcel of Residential Property situated at Plot no. 18, Near Government School, Village- Gegal, District- Ajmer (Raj.) in the name of **Shri Asamuddin S/o Shri Abdul Majeed.** (Admeasuring 102 Sq. yds. as per records available in bank), Registration under Sub-District Ajmer-I & Distt. Ajmer (Raj.). **Bounded by:** East - Common Road, West - Property of Mr. Rafiq, North - Property of Banu, South - Common Road,

Date: 23.05.2023; Place: Gegal (Ajmer) **Authorized Officer, Bank of Baroda**

Bank of Baroda

बैंक ऑफ़ बड़ौदा Bank of Baroda

Branch:- Ghooghra, Kayad Road, Ajmer (Raj.)

APPENDIX IV [Rule 8(1)] POSSESSION NOTICE (For Immovable Property)

Whereas the Authorised Officer of the Bank of Baroda under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a **Demand Notice dated 09.11.2022** calling upon the **Borrower- M/s Altaf Kirana Store Prop. Mr. Altaf Hussain S/o Mr. Mumtaz Hussain Guarantor- Mr. Islamuddin S/o Mr. Hamzaan** to repay the amount mentioned in the notice being **Rs. 10,28,216.84/- in OVER DRAFT LOAN (BARODA PROPERTY PRIDE) ACCOUNT NO. 43140400000098, Rs. 47,280.10/- in Term Loan (Covid Emergency) Account no. 43140600001039 , Rs. 1,18,664.07/- in Term Loan (BGECL I) Account no. 43140600002052, Rs. 2,01,625.70/- in Term Loan (BGECL II) Account No. 43140600001323, thus total amount in all accounts Rs. 13,95,786.71 including interest upto 07.11.2022** and further interest and other expenses within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, the notice is hereby given to the borrowers and public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him under sub section (4) of section 13 of act read with rule 8 of the Security Interest (Enforcement) Rule 2002 on this the **23rd day of May of the year 2023.**

The Borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Bank of Baroda**, for an amount of **Rs. 9,83,220.16/- in OVER DRAFT LOAN (BARODA PROPERTY PRIDE) ACCOUNT NO. 43140400000098, Rs. 45,836.04/- in Term Loan (Covid Emergency) Account no. 43140600001039 , Rs. 1,15,000/- in Term Loan (BGECL I) Account no. 43140600002052, Rs. 1,94,955.86/- in Term Loan (BGECL II) Account No. 43140600001323, thus total amount in all accounts Rs. 13,39,012.06** and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Properties (as per Record Available with Bank)

All that part and parcel of Residential Property situated at Patta No. 11, Village Gegal, Distt. Ajmer (Raj.) in the name of **Mr. Islamuddin S/o Mr. Hamzaan.** (Admeasuring 1320 Sq. ft. as per records available in bank), Registration under Sub-District Ajmer-I & Distt. Ajmer (Raj.). **Bounded by:** East- Rasta, West- Khatedari land, North- Mr. Nizamuddin's property, South - Vacant land,

All that part and parcel of Residential Property situated at Patta No. 24, Village Gegal, Distt. Ajmer (Raj.) in the name of **Shri Altaf Hussain S/o Shri Mumtaz Hussain.** (Admeasuring 720 Sq. ft. as per records available in bank), Registration under Sub-District Ajmer-I & Distt. Ajmer (Raj.). **Bounded by:** East- Rasta, West- Rasta, North- Rasta, South - Property of Inayat.

Date: 23.05.2023; Place: Gegal (Ajmer) **Authorized Officer, Bank of Baroda**